

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

Date of Order: March 5, 1990.

O. A. No. 777/88

Shri Mangroo Ram

...Applicant

Shri R.S. Dinha

...Advocate for the Applicant.

VERSUS

Union of India & others ...Respondents.

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THE HON'BLE MR. JUSTICE K. NATH, VICE CHAIRMAN.

THE HON'BLE MR. K.J. RAMAN, ADMN. MEMBER.

K. NATH, J.

We have heard the learned counsel for the applicant on the Amendment Application dated 15/17.11.89. Shri Srivastava, on behalf of the opposite parties, points out that the original petition was only an order of transfer whereas the proposed amendment seeks payment of salary for the period from 2.5.88 to 2.3.89, when the modified orders of posting were communicated. The impugned order of transfer is dated 29.3.88 against which the departmental appeal was dismissed on 24.7.88. In other words, the claim of pay and allowances is for a period subsequent to the impugned order of transfer. The amendment has also been sought to restrain the respondents from adjusting the absence period towards leave due and for direction that adverse remarks in the Confidential reports which had been expunged, may not be taken into account for purposes of petitioner's promotion. All these reliefs are entirely outside the scope of the Original Petition and cannot be

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brought in by way of amendment/application for amendment is rejected. If so advised, the applicant may file a separate application on this cause.

2. The Original Application No. 777/88 itself has become infructuous, because, admittedly the impugned order of transfer has been cancelled. O.A. No. 777/88 is therefore, disposed of as infructuous.

*K. Raman*

(K. J. RAMAN)

ADM. MEMBER.

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(K. NATH)  
VICE CHAIRMAN.